

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 2102
(To be answered on the 8th March 2018)**

Violation of Flight Duty Time Limitations

2102. SHRI B.V.NAIK

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the recent move of the Directorate General of Civil Aviation (DGCA) to come out with a draft Civil Aviation Requirement (CAR) to discipline pilots who feign sickness, has caused resentment and met with opposition by three pilots unions and if so, the details thereof;
- (b) whether many airlines violate Flight Duty Time Limitations (FDTL) with impunity due to the CAR on FDTL being open to interpretation and if so, the details thereof;
- (c) whether many airlines do not hire enough pilots and offer more lucrative terms to fly overtime; and
- (d) if so, the details thereof and the reaction of the Government thereto?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

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- (a) No such proposal is under consideration by DGCA.
- (b) There is no violation of Flight Duty Time Limitations (FDTL) by airlines due to CAR on FDTL being open to interpretation. FDTL requirements of flight cabin crew and cabin crew are prescribed in CAR Section 7, Series J, Part III and CAR Section 7, Series J, Part I respectively. Under the provisions of CAR, airlines are required to establish, FDTL scheme for their flight/ cabin crew. Subsequently, the FDTL scheme is submitted to DGCA for approval.
- (c) & (d) No such information is available with this Ministry.
